

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 294 of 2015 &  
IA No. 142 of 2016**

**Dated: 21<sup>st</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**SRM Power Pvt. Ltd. .... Appellant(s)  
Versus  
Bangalore Electricity Supply Co. Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ankit Shah

Counsel for the Respondent(s) : Ms. Manasi kumar for R.2 & 4

**ORDER**

Learned counsel for Respondent Nos. 2 and 4 seeks two weeks time to file reply to I.A. No. 142 of 2016 (Appl. for filing additional documents). She may file the same on or before 05.04.2016 after serving copy on the other side. Thereafter rejoinder, if any may be filed on or before 19.04.2016 after serving copy on the other side.

List the matter on **27.04.2016.**

**(I.J. Kapoor)  
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)  
Chairperson**